to General Revenues. The House will appreciate that I have attempted only to balance the budget as explained.

CONCLUSION

80. I am grateful to the Honourable Members for the patient hearing given to me. With your valuable support, the dedicated effort of railwaymen at all levels and the co-operation of the rail users, we should be able to improve the functioning of the largest transport undertaking in our country. I can assure the House that no effort will be spared to achieve good results in all the facets of railway operations.

MR. SPEAKER: The House is adjourned till 2.40 p.m.

The Lok Sabha then adjourned for Lunch till Forty Minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at fortyeight minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER IN THE CHAIR]

RE: INDIAN TELEGRAPH (THIRD AMENDMENT) RULES

श्री राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय मेरा प्वांइण्ट आफ आर्डर है । आज के अजेंडा में था कि रेलवे मिनिस्टर द्वारा बजट पेश किया जाएगा और बहुत ही चालाकी पूर्ण ढंग से पेपर्स लेड में गाडगिल जी का आईटम घुसेड़ दिया गया है जो पोस्टल रेट्स बढ़ाने के सम्बन्ध में है । इससम्बन्ध में 21 तारीख को नोटीफिकेशन हुआ है जब कि हाउस सेशन में था । चेयर की हमेशा से रूलिंग रही है जब हाउस सेशन में हो तो बाहर दाम नहीं बढ़ाए जा सकते । अजनतांत्रिक कदम है और पार्लियामेन्ट की प्रतिष्ठा गिराई गई है । इस पर मैं चेयर की रूलिंग चाहूंगा ।

MR. DEPUTY-SPEAKER: I think this has been done.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Please listen to me. The Speaker has. . .

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): The House is in session.

SHRI RAM VILAS PASWAN: On the 21st it was notified. Sir, you are in the Chair. It is your responsibility to ensure. . .

MR. DEPUTY-SPEAKER: You are speaking about the Papers laid on the Table?

SHRI RAM VILAS PASWAN: The question is not about the Papers laid on the Table.

21 फरवरी को नोटिफिकेशन किया गया है और हाउस 18 तारीख से सेशन में था। जब हाउस सेशन में था तो एग्जीक्यूटिव द्वारा 21 तारीख को कैसे ये दाम बढ़ाए गए?

MR. DEPUTY-SPEAKER: What is the item No.?

SHRI RAM VILAS PASWAN: Item No. 4: "Shri V. N. Gadgil to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 93(E) in Gazette of India dated the 21st February, 1983, under sub-section (5) of section 7 of the Indian Telegraph Act, 1985."

जब 21 तारीख को आप बढ़ा सकते हैं— **(व्यवधान)**

MR. DEPUTY-SPEAKER: All right, you have raised that point. But you cannot raise an objection for the Papers being laid on the Table of the House and therefore, I rule that your point of order is out of order.

(*Interruptions*)

MR. DEPUTY-SPEAKER: You cannot object to the Papers being laid on the Table of the House. You are objecting to it. You cannot object. Under what rule you are objecting to that?

SHRI RAM VILAS PASWAN: It Under Rule 176.

इस तरह से मेम्बर पार्लियामेन्ट को मूर्ख नहीं बन्या जा सकता ।

MR. DEPUTY-SPEAKER: He has objected to it under Rule 176. That is all right.

SHRI CHITTA BASU (Balasat): Sir, it is a matter of impropriety. (*Interruptions*). Sir, as you may know that last time the Speaker. . .

(*Interruptions*)

MR. DEPUTY-SPEAKER: This is a question of laying of papers on the Table of the House.

SHRI RAM VILAS PASWAN: It is not a matter of Papers being laid on the Table only. I am only asking you. . .

(*Interruptions*)

MR. DEPUTY-SPEAKER: All right, you have raised the point. I have understood. Please sit down.

SHRI HARIKESH BAHADUR (Gorakhpur): The propriety of Parliament. . .

(*Interruptions*)

MR. DEPUTY-SPEAKER: All right, Harikesh also whould be noted.

SHRI CHITTA BASU: The point is not that. . . (*Interruptions*). But the point is that earlier the Speaker made an observation that while the Parliament is in Session or is about to meet, there should not be any increase of rates of tariff. Sir, through this particular Notification he postal tariffs have been increased. This is a gross. . .

(*Interruptions*)

SHRI RAM VILAS PASWAN: I have that copy. This is the copy.

MR. DEPUTY-SPEAKER: You have made the point. You please sit down. You made out the point. The Minister is not here and therefore, when that question comes up, you can raise it.

SHRI RAM VILAS PASWAN: No, you direct the Minister.

(*Interruptions*)

MR. DEPUTY-SPEAKER: After the Calling Attention, the Minister will come.

SHRI RAM VILAS PASWAN: No.

(*Interruptions*)

MR. DEPUTY-SPEAKER: I am giving a solution. Now, the item on the Agenda is Calling Attention. After that he will come.

(*Interruptions*)

SHRI RAM VILAS PASWAN: You direct the Minister to make a statement.

SHRI SATYASADHAN CHAKRABORTY: How did the direction of the Speaker. . .

(*Interruptions*)

MR. DEPUTY-SPEAKER: You have raised your point. I will ask the Minister to come now and reply to you. And in the meanwhile we are proceeding according to the agenda.

SHRI SATYASADHAN CHAKRABORTY: Sir, how can you do that?

(*Interruptions*)

MR. DEPUTY-SPEAKER: I am asking you.

SHRI RAM VILAS PASWAN: Let the Minister come.

SHRI SATYANARAYAN JATIA (Ujjain): It is a wrong practice.

MR. DEPUTY-SPEAKER: He has been called. We have got the next item now on the Agenda.

SHRI SURAJ BHAN (Ambala): I have one more point.

MR. DEPUTY-SPEAKER: I have settled this. Why one more point?

SHRI SURAJ BHAN: I agree with you, Sir. You had been in the Communications Department earlier. You are the custodian of. . .

MR. DEPUTY-SPEAKER: Now I am not there.

SHRI SURAJ BHAN: Kindly see that the Department does not commit any impropriety.

MR. DEPUTY-SPEAKER: Now, Calling Attention—Mr. Harikesh Bahadur. Every day in the Calling Attention he is getting his name.

4.54 hrs.

CALLING ATENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Need to pay remunerative price to sugarcane growers, late cane-crushing by sugar mills and non-payment of price in time to cane growers

श्री हरिकेश बहादुर (गोरखपुर) : उपाध्यक्ष जी, मैं अविलम्बनीय लोक महत्व के विषय की ओर ध्यान दिलाता हूं और प्रार्थना करता हूं कि खाद्य और नागरिक पूर्ति मंत्री इस बारे में वक्तव्य दें :—

"गन्ना उत्पादकों को उनके गन्ने का लाभप्रद मूल्य दिलाने की आवश्यकता, चीनी मिलों द्वारा गन्ने की देर से पिराई और गन्ना उत्पादकों को समय पर गन्ने का मूल्य न दिये जाने के फलस्वरूप उन्हें देय भारी बकाया राशि जमा हो जाने तथा उनके लिए कठिनाई उत्पन्न हो जाने और इस संबंध में सरकार द्वारा की गई कार्यवाही" की ओर खाद्य और नागरिक पूर्ति मंत्री का ध्यान दिलाता हूं।

खाद्य और नागरिक पूर्ति मंत्रालय के राज्य मंत्री (श्री भागवत झा आजाद) : आरम्भ में मैं माननीय सदस्यों का इस मामले में स्थिति स्पष्ट करने का अवसर देने के लिए आभार व्यक्त करना चाहूंगा। सरकार किसानों के हितों की सुरक्षा करने, गन्ने का उत्पादन स्थिर स्तर तक बनाए रखने के लिए उन्हें पर्याप्त प्रोत्साहन देने की आवश्यकता से पूरी तरह सजग है और उसने गन्ना उत्पादकों को लाभकारी मूल्य देने की आवश्यकता को सदैव स्वीकार किया है ।

केन्द्रीय सरकार गन्ना उत्पादकों के हितों, चीनी के उत्पादन को स्थिर स्तर पर बनाये रखने की आवश्यकता और असंख्य उपभोक्ताओं के हितों को ध्यान में रखकर प्रत्येक वर्ष गन्ने के सांविधिक न्यूनतम मूल्य निर्धारित करती है । केन्द्रीय सरकार द्वारा निर्धारित सांविधिक न्यूनतम मूल्य केवल एक न्यूनतम मूल्य होता है । केन्द्रीय सरकार यह नहीं चाहती है कि गन्ना उत्पादकों को सप्लाई किए गए गन्ने का खासकर गन्ने के भरपूर उत्पादन के वर्ष में इससे कम मूल्य मिले । तथापि, गन्ना उत्पादकों को सामान्यतया वास्तव में जो मल्य दिया जाता है वह प्रत्येक वर्ष निर्धारित किए गए गन्ने के सांविधिक न्यूनतम मूल्य से काफी अधिक होता है । चालू वर्ष में भी गन्ना उत्पादकों को गन्ने के घोषित सांविधिक न्यूनतम. मूल्य जोकि 8.5 प्रतिशत की रिकवरी पर 13 रुपये प्रति क्विंटल है, की अपेक्षा ऊंचा मूल्य मिल रहा है ।

केन्द्रीय सरकार ने 82-83 चीनी मौसम के लिए 15 नवम्बर, 1982 को नियत दिन घोषित किया है और कुल मिलाकर फैक्ट्रियों ने समय पर पिराई कार्य शुरु किया है । इसमें कोई अनुचित विलम्ब नहीं हुआ है जिससे केन्द्रीय/राज्य सरकारें उनके विरुद्ध कोई कार्रवाई करें ।

जनवरी, फरवरी और मार्च के महीनों में गन्ने की पिराई का कार्य पूरे जोरों पर होने से गन्ने के मूल्य की बकाया राशि का